

National Company Law Tribunal

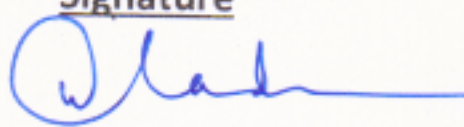
Allahabad Bench

C P NO. 81/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE COMPANY: Nithyananda Media Pvt Ltd Vs. Varun Media Pvt. Ltd & ors.

SECTION OF THE COMPANIES ACT/I & B CODE: 241/242 of the Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	UDAI CHANDANI	ADV	PETITIONER	
<u>2.</u>				

81/ALD/2017

Sh. Uday Chandani alongwith Sh. Saurabh Adhikari, Advocates for the petitioner. There is no representation from the respondent's side, despite repeated opportunity given and sufficient service of notices. Hence, the respondents are set as ex-parte.

The petitioner further moves an application to carry certain amendment in the final relief [in Clause 8(8)] of the main company petition. He contends that such amendments are necessary in the interest of justice in the matter.

Having heard, the learned petitioner counsel on the amendment application, we are of the view, that reason shown are sufficient to allow proposed amendment which appears to be bona-fide and there would be no change in the nature of proceeding, if such amendment is allowed.

Therefore, the present application is allowed in terms of its prayer clause. The petitioner is directed to carry necessary amendment in the main company petition within 4 weeks and to file a fresh amended copy of the main company petition.

The matter be listed on 10th January, 2018.

— Sd —